

SHRIMATI LEELA DAMO-  
DARA MENON:

DR. RAFIQ ZAKARIA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply to Unstarred Question 1165 given in the Rajya Sabha on the 2nd August, 1978 and state:

(a) when the U.N.D.P. assisted project for setting up the Central Agmark Research and Training Institute, was sanctioned and accepted;

(b) when the U.N.D.P. Expert for the project has joined duty and where his office is located; and

(c) what are the reasons given by the Project Manager for setting up the project at two places?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) The UNDP Project for setting up a Central Agmark Research and Training Institute was accepted by Government of India in July, 1975.

(b) The UNDP expert for the Project has joined in November, 1977 and his office is located in Faridabad.

(c) The Project has to work in collaboration with the Directorate of Marketing and Inspection. The Project Manager has, therefore, suggested

that various units to be set up under the Project should be located in Faridabad or at Nagpur with reference to the location of counterpart units of Directorate of Marketing and Inspection.

#### Ex-M.Ps. occupying official residences

1833. SHRI PRAKASH MEHROTRA:

SHRIMATI HAMIDA  
HABIBULLAH:

SHRI SAWAI SINGH  
SISODIA:

SHRI BHIMRAJ:

SHRI GURUDEV GUPTA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what are the names of the ex-Members of Parliament who were in occupation of Government residences as on the 31st June, 1978; and

(b) what action Government have taken or propose to take in each case?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) A statement giving the names of ex-Members of Parliament in occupation of Government residences as on 30th June, 1978 and the action taken in each case is enclosed.

## Statement

*The names of ex-M.Ps. in occupation of Government residences as on 30-6-78 and action taken*

## LOK SABHA

Sl. No.	Name	Date on which Eviction Orders Passed	Action taken
1.	Shri S. M Banerjee . . . .	20-6-77	Allowed retention of Govt. residence up to 11-8-78.
2.	Shri V. Shankar Giri . . . .	6-6-77	Granted Stay Orders by the Supreme Court, the case is <i>subjudice</i> .
3.	Shri Jambuwant Dhote . . . .	14-6-77	The Bungalow, passed on by Shri Dhote to Shri Raje Visheshwar Rao, sitting M. P. without allotment to the latter, has been got vacated on 28-7-78.
4.	Shri Tul Mohan Ram . . . .	15-4-77	The Bungalow has been passed on by Shri Tul Mohan Ram to Shri Shiv Sampati Ram, sitting M. P. without allotment to the latter. Shri Sampati Ram has been allotted alternative accommodation but the Member has not vacated 34, Gurudwara Rakab Ganj Road despite written requests.
5.	Shri Kartik Oran . . . .	13-6-77	The Bungalow passed on by Shri Oran to Shri Somji Bha Damor, a sitting M. P. without allotment to the latter, was got vacated on 29-7-78. The Bungalow was handed over to Sh. Damor on 3-8-78 under directions of the Speaker.

## RAJYA SABHA

S. No.	Name	Date of cancellation of allotment	Action taken
1.	S/Shri Mahabir Tyagi . . . .	2-5-75	Allowed retention of Govt. residence up to 1-11-77 by the Cabinet Committee on Accommodation. The case is now to be reviewed by the C.C.A. with other cases of non-entitled persons.

S.No	Name	Date of cancella- tion of allotment	Action taken
S/Shri			
2.	Kasim Ali Abid. . . . .	9-5-78	The House Committee, Rajya Sabha has allowed him to retain the accommodation upto 31-7-78.
3.	Dr. M. R. Vyas. . . . .	2-5-78	Do.
4.	Bhupinder Singh . . . . .	9-5-78	Do.
5.	J. L. Berwa . . . . .	9-5-78	Do.
6.	Habib Tanvir . . . . .	2-5-78	Do.
7.	Abu Abraham . . . . .	2-5-78	Do.
8.	D. P. Singh . . . . .	9-5-78	The House Committee, Rajya Sabha allowed him to retain the Govt. accommodation up to 9-7-78.
9.	N. K. Bhatt. . . . .	9-5-78	Do.
10.	Smt. Vidyawati Chaturvedi . . . . .	9-5-78	Do.
11.	Ranbir Singh . . . . .	9-5-78	The Bungalow has been vacated on 8-8-78. The Servant Qr. has not been vacated.
12.	Himmat Sinh . . . . .	9-5-78	Vacated on 12-7-78.
13.	A.K. Refaye . . . . .	2-5-78	The Suite in the Western Court has been vacated on 7-8-78. The Servant Qr. has not been vacated.
14.	M. S. Oberoi . . . . .	2-5-78	Vacated on 19-7-78.
15.	K. A. Krishnaswamy . . . . .	2-5-78	Vacated on 5-7-78.
16.	S. I. Gupta . . . . .	9-5-78	The Rajya Sabha Sectt. issued him a notice on 5-7-78 to vacate the Govt. accommodation within 15 days.
17.	T. V. Chandrasekhappa . . . . .	9-5-78	Do.
18.	Smt. Jahanara Jaipal Singh . . . . .	9-5-78.	Action to start Eviction Proceedings has been taken.

#### Recovery of outstanding dues for supply of fertilizers

†1834. SHRI R. R. MORARKA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the amount to be recovered from private parties for the supply of

†Previously Unstarred Question 1410, transferred from the 8th August, 1978.

fertilizers till the 31st May, 1978 and since when these amounts are outstanding; and

(b) what steps Government have taken to recover the amount?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Indigenous fertilizers are sold by the manufactu-